

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 22nd March, 2024

S.O. 201 .- In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Phulail Singh , JKAS, Asstt Commissioner Development, Kishtwar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kishtwar who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LAW-Powr/19/2021-10

Dated :- 22nd 03 - 2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department
4. District Magistrate, Kishtawr. This is with reference to your letter no DCK/PS/23/Fno-02/3694 Date:-22-03-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs.
7. Incharge Website

Senior Law Officer
Department of Law, Justice and P.A